IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO	OF 20
	Petition for Letters of Administration with a
	copy of an authenticated copy of the Will
	annexed to the property and credits of
	[Insert name in full, nationality, domicile, religion(in case of Muslims, mention sect),
	marital status, occupation and, place of
	residence at the time of death. If the
	deceased was a bachelor or spinster, that
	should be stated]
	Deceased
)
)
(insert full name, age, nationality,	domicile,)
Occupation and full address of Co	onstituted Attorney)
Constitute Attorney of)
)
(insert full name, age, nationality,	domicile,)
Occupation and full address of or	iginal Petitioner))
being the Executor or E	xecutors (mention)
exact capacity) named in the Will	of the abovenamed)

Deceased.)	PETITIONER
Deceased.)	PETITIONER

THE PETITION OF THE PETITIONER ABOVENAMED

TO

THE HONOURABLE THE CHIEF JUSTICE AND JUDGES OF THE HIGH COURT

SHEWETH:-

(1) That the abovenamed
(insert full name of the Deceased) died at
(insert place of death of the Deceased) on or about the day of
, 19, 19, 20 (insert date of death of the Deceased).
A true copy of Death Certificate of the Deceased is annexed hereto and
marked as Exhibit "" and a true copy of identity proof of the Deceased
is annexed hereto and marked as Exhibit "". (if no identity proof is
available, say so, and mention reason and annexe true copy of documentary
proof in support thereof)

- (2) That the said deceased at the time of death left property within Greater Mumbai and in the State of Maharashtra and elsewhere in India. (details may be corrected as per the facts of the case)
- (3) That hereto annexed and marked Exhibit "______", is the properly authenticated copy *(See section 228 of the Indian Succession Act, 1925)* of the Probate of the Will of the said Deceased which Probate was granted on the

	day of		, 20	(ins	ert date on which Probate wa						
granted	ranted by forei		court)	under	nder the		al of	:	the		
							(insei	rt na	ame		
and	address	of	the	foreign	court)	to	the	;	said		
	1-				(insert	full	name	of	the		
Executor to whom Probate was granted), Executor named in the said Will.											
(4) T	hat the said	d			(inse	rt full ı	name of	orig	ginal		
Petitioner) is to the best of the Petitioner's beliefs at present residing											
at _									in		
				(insert	full add	lress	of	orig	ginal		
Petition	ner <u>)</u>										
(5) T	hat the Pet	itioner ha	as truly se	et forth in	Schedule	No.I, ł	nereto a	anne	xed		
and m	arked as	Exhibit "	", 6	all the pr	operty an	d cre	dits wh	ich	the		
Deceas	sed died po	ssessed	of or entit	led to at th	ne time of	his de	ath whi	ch h	ave		
or are I	ikely to com	ne to his h	nands.								
(6) T	hat the Pet	itioner ha	s truly se	t forth in S	chedule N	lo. II, ł	hereto a	anne	xed		
and ma	ırked Exhibi	it "'	' all the ite	ems that by	/ law he is	allowe	ed to de	duc	t for		
the pur	pose of asc	ertaining	the net es	state of the	e Decease	d.					
(7) T	hat, the Pet	titioner ha	as truly se	t forth in S	chedule N	o. III, I	hereto a	anne	xed		
and ma	arked Exhib	it "',	the prope	erty held by	y the Dece	eased	as a tru	stee	for		

another and not beneficially or with general power to confer a beneficial interest.

(8)	That the assets of the Deceased after deducting the items mentioned in										
Sch	edule No. II but including all rents; interest and dividends which have										
accı	rued since the date of the death of the Deceased and increased value of										
the	the assets since the said date are of the value of Rs										
(ins	ert net total amount of Schedule annexed to Petition)										
(9)	That the said (insert										
full name of the Executor) as such Executor as aforesaid has by the Power of											
Attorney, hereunto annexed and marked as Exhibit "", bearing date the											
	day of, 20 appointed										
	(insert full name of										
Cor	nstituted Attorney) to be his attorney for him and in his name and on his										
beh	alf to apply for and obtain a grant of Letters of Administration to the estate										
of th	ne said Deceased, with a copy of the said Probate of the said Will annexed,										
fron	n the High Court at Bombay or any other competent Court in India limited to										
the	property which the said										
(insert full name of the Deceased) died possessed or entitled to in India.											

(10) That no application has been made to any Court, other than the Court referred to in paragraph 3 above, for Probate of any Will of the said Deceased nor to any Court for Letters of Administration to his property and credits (with or

without a copy of an authenticated copy of the Will annexed) (or if made, state to what Court, by what person and what proceedings have been taken).

The Petitioner prays that Letters of Administration (with a copy of the									
authenticated copy of the Will annexed) to the property and credits of the said									
(insert full name of the									
Deceased) deceased may be granted to him, having effect throughout the									
State of Maharashtra / India for the use and benefit of the said									
(insert full name of									
Executor) as such Executor as aforesaid and limited until he shall obtain									
Probate of the said Will from this Hon'ble Court.									
Sworn / Solemnly affirmed at)									
This, 20)									
Advocate for Petitioner PETITIONER									
VERIFICATION									
I,, (insert									
full name of Petitioner) the Petitioner abovenamed, do swear in the name of									

God / solemnly affirm that what is stated in paragraphs _____ is true

to my	OWN	Knowie	eage,	and	wnat	IS	sialed	IN	tne	rema	aming	para	agrap	ms
		i	is stat	ed on	inforn	nati	ion and	beli	ief aı	nd I b	elieve	the	same	to
be true) .													
Sworn	/ Sole	emnly at	ffirme	d at _)							
This _		day of _				_, 2	0)							
									Refo	ore m	e			

Advocate for Petitioner